

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Diary No(s) . 20491/2017

(Arising out of impugned final judgment and order dated 13-12-2016 in ITAD No. 124/2016 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

COMMISSIONER OF INCOME TAX (EXEMPTION)

Petitioner(s)

VERSUS

M/S BABA EDUCATIONAL WELFARE SOCIETY

Respondent(s)

(FOR ADMISSION and I.R. and IA No.69759/2017-CONDONATION OF DELAY IN FILING)

Date : 14-08-2017 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE
HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Petitioner(s) Mr. Tushar Mehta, ASG
Mr. Yashank Adhiyaru, Sr. Adv.
Ms. Vimla Sinha, Adv.
Ms. Anil Katiyar, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice.

Tag with SLP (C) No. 18061 of 2013 and other connected matters.

(ASHWANI KUMAR)
COURT MASTER

(SAROJ KUMARI GAUR)
COURT MASTER